

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 154
(IB)-199(PB)/2019

IN THE MATTER OF:

Pankaj Pandey

.... Applicant/petitioner

v.

M/s. Cosmos Infra Engineering (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Ms. Nupoor Maharaj, proxy counsel for Mr. Manohar Malik,
Adv.

For the Respondent(s): Ms. Kanishka Prasad, Adv.

ORDER

Learned counsel for the petitioner states that the parties have reached an amicable settlement and certain post-dated cheques have been handed over to the petitioner. She further states that she has instructions to apply for withdrawal of the petition with liberty to file fresh one in case the terms of the settlement are not complied with.

Learned counsel for the corporate debtor has no objection to the aforesaid course of action.

Having heard the learned counsel for the parties, CP No. (IB)-199(PB)/2019 is dismissed as withdrawn with liberty to file fresh one in case the settlement terms are not complied with or the cheques are dishonoured.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)